

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

I.A. No. 15 of 2025 (SZ)

in

O.A. No. 23 of 2024

(SUO MOTU: "Tamil Nadu Activities Allege Drinking Water
Supplied form Madambakkam lake in Tambaram
Contaminated with sewage, civic body disagrees")

IN THE MATTER OF:

K. Sivanandam, Aged about 71 years,
S/o. N.K.K. Krishnasami. Applicant/Proposed Respondent
Vs

1. Tamil Nadu Pollution Control Board
Through its Member Secretary and 6 others
...Respondents/Respondents

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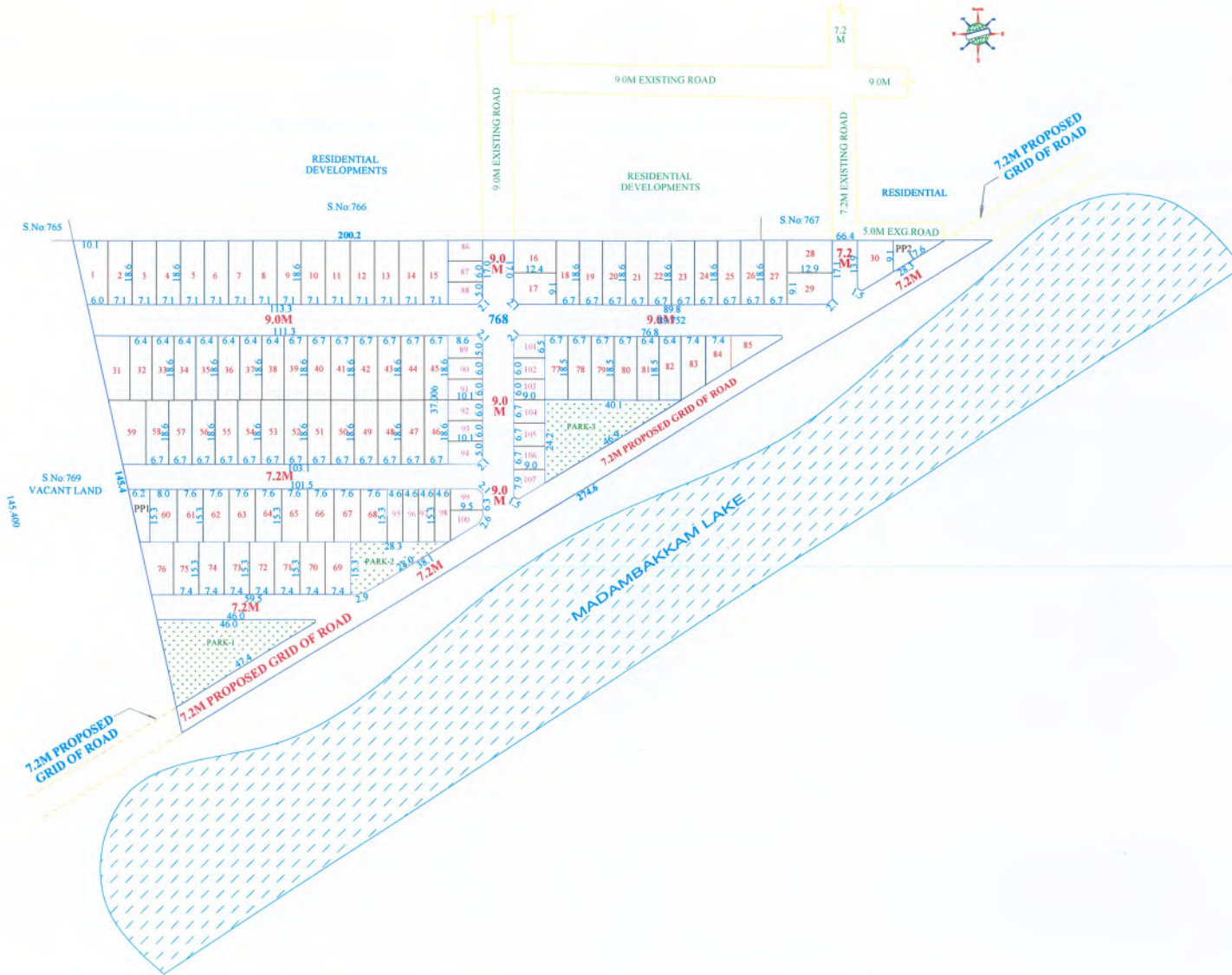
Date: 11.02.2025

Place: Chennai



Counsel for Applicant/Proposed Respondent No.8

ANNEXURE 1





Letter No.Layout-1/0064/2024

Dated:27.11.2024

To
 M/s.Ocean Lifespaces India Pvt. Ltd.
 Ocean One, MF-1, CIPET Hostel Road,
 Thiru-Vi-Ka Industrial Estate, Guindy,
 Chennai - 600 032.

Sir,

Sub: CMDA - APU – Layout Division – Proposal for laying out of house sites in the property comprised in S.No.768 of Madambakkam Village, Tambaram Taluk, Chengalpattu District, Tambaram Corporation Limit – Handing over of the Proposed Road space and PP-1 & 2 sites – Reg.

- Ref:
1. The layout proposal received vide reference SBC. No.CMDA/PP/Layout-1/0064/2024 dated 04.03.2024.
 2. This office letter even No. dated 18.04.2024 addressed to the CE, WRD, Chennai Region.
 3. This office letter even No. dated 23.04.2024 addressed to the applicant.
 4. The CE, WKD, Chennai Region in letter No.DB/T5(3)/F.NOC/3412 & 3413 Madambakkam village 6737/ 2024 dated 23.08.2024.
 5. Applicant letter dated 25.09.2024 & 29.10.2024.
 6. G.O.(Ms).No.181, Housing and Urban Development [UD4(1)] Department dated 09.12.2020.
 7. This office DC Advice letter even No. dated 25.11.2024 addressed to the applicant.
 8. Online payment receipt dated 25.11.2024.
 9. The Principal Secretary to the Government in letter No.6731/UD4(1)/2022-1 dated 28.10.2022.

The proposal received in the reference 1st cited for the proposed laying out of house sites in the property comprised in S.No.768 of Madambakkam Village, Tambaram Taluk, Chengalpattu District, Tambaram Corporation Limit was examined and the layout has been prepared by the applicant to satisfy the Tamil Nadu Combined Development and Building Rules, 2019 requirements. The applicant has remitted the Scrutiny Fee, Development Charge, Layout Preparation Charge and Flag Day Fund as applicable to this office in Cash Bill No. CMDA/PP/Ch/12783/2023 dated 04.03.2024 & CMDA/PP/Ch/16527/2024 dated 25.11.2024.

2. In the G.O. (Ms).No.181, Housing and Urban Development [UD4(1)] dated 09.12.2020 it is ordered that the CMDA/DTCP should finalize the layout by verifying the layout rules in TNCD&BR, 2019 and the lands earmarked for Roads, Open Space Reservation and Public purpose to be gifted by the applicant(s) and gift deed registered in the Name of the Concerned Local Body. In the ref. 9th cited the

Government has ordered that the procedure be followed in the Directorate of Town and Country Planning in respect of gifting of the road /OSR /Public Purpose for approving the layout/sub-division proposals in Chennai Metropolitan Area.

3. You are, therefore, requested to gift the Road, OSR, and the Public Purpose -1 site (reserved for Local Body) & Public Purpose -2 site (reserved for TANGEDCO) proposed in the layout through a registered gift deed. A copy of the layout plan showing the Road, OSR, Public Purpose -1 & 2 sites with area details, which have to be handed over to the **Tambaram Corporation** represented by the **Commissioner, Tambaram Corporation** along with a copy of the Gift Deed Format is enclosed.

4. You are requested to furnish the original registered Gift Deed for Road, OSR, and Public Purpose -1 & 2 sites and on receipt of the registered gift deed in original, the layout plan will be sent to the Commissioner, Tambaram Corporation for sanctioning of the layout.

5. You are also requested to furnish the Developer Registration Certificate in favour of the applicant.

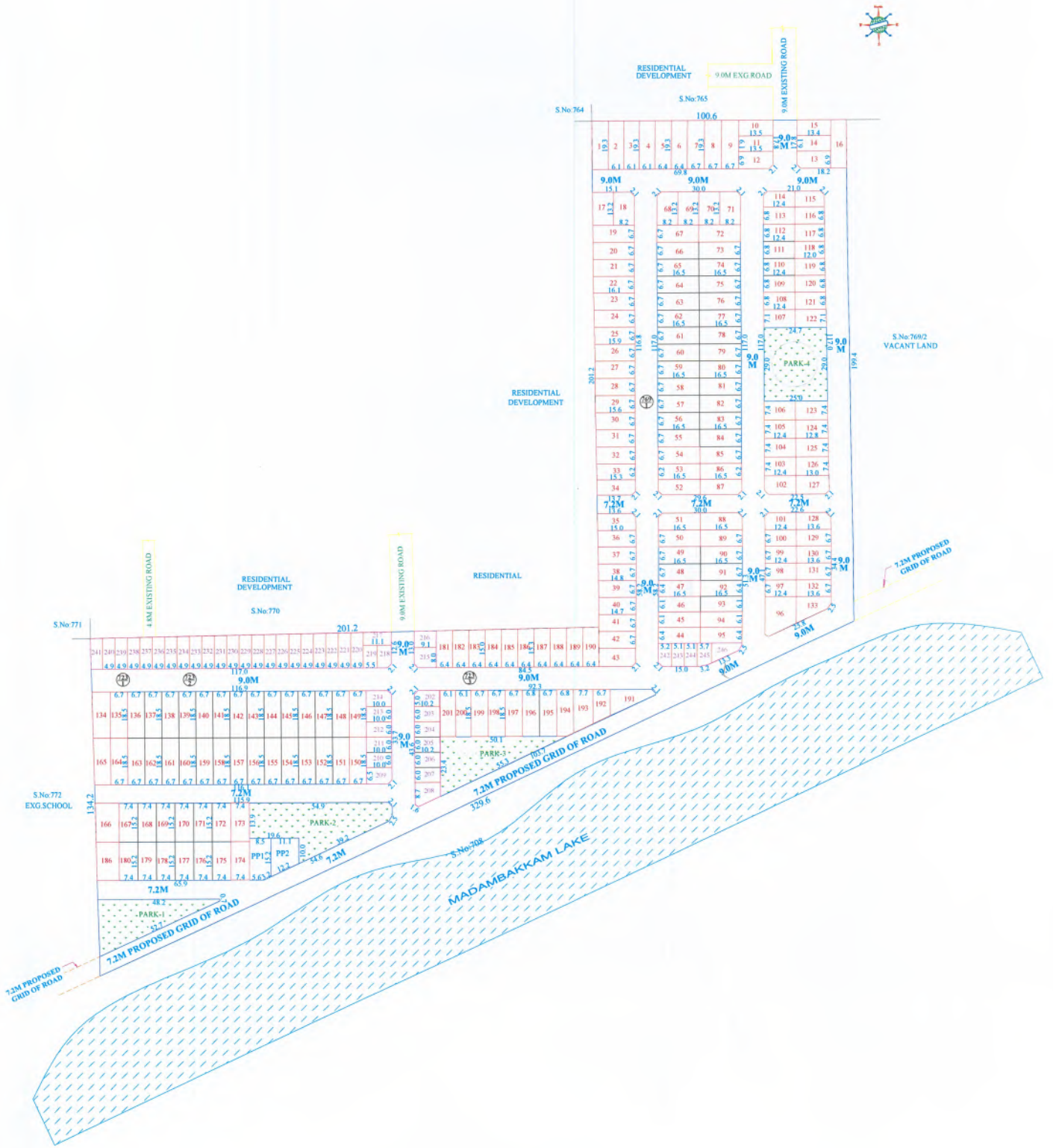
Yours faithfully,

J. S. Srinivasan
for Member Secretary.

Encl: One copy of Layout plan, a copy of "A4" size sketch along with Gift Deed format for registration purpose.

Copy to:

1. **The Commissioner**
Tambaram Corporation,
Tambaram,
Chennai - 600 045.
(along with a copy of layout plan).
2. **The Superintending Engineer,**
Chennai Electricity Distribution Circle South -I,
Tamil Nadu Generation of Electricity and
Distribution Corporation (TANGEDCO)
K.K.Nagar, Chennai - 600 078 (w.o.e.)



S.No.764

S.No.765

S.No.771

S.No.770

S.No.772
EXG.SCHOOL

RESIDENTIAL

RESIDENTIAL DEVELOPMENT

RESIDENTIAL DEVELOPMENT

S.No.769/2
VACANT LAND

S.No.768

MADAMBAKKAM LAKE

RESIDENTIAL DEVELOPMENT

9.0M EXG ROAD

9.0M EXISTING ROAD

4M EXISTING ROAD

9.0M EXISTING ROAD

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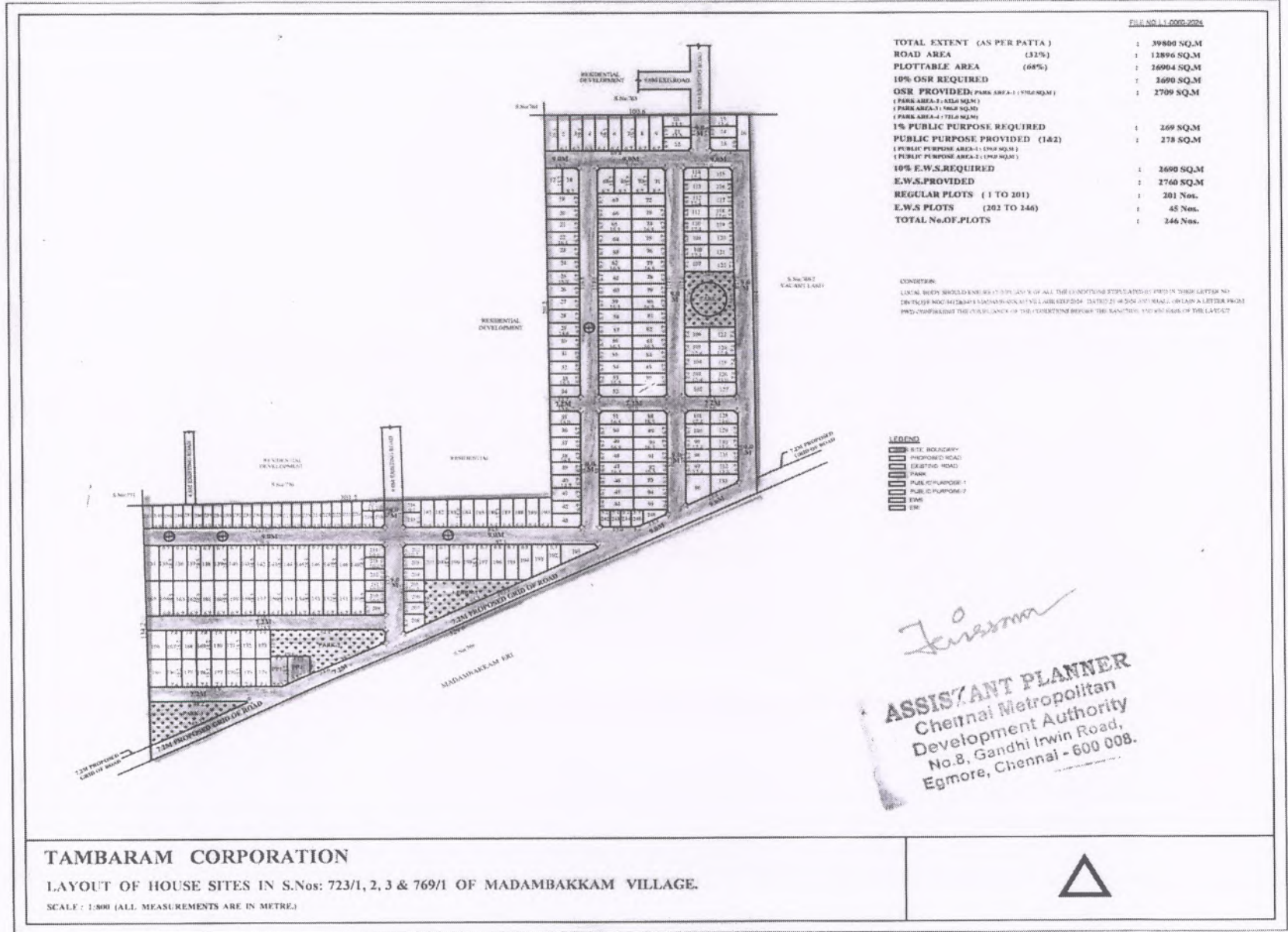
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CHENNAI METROPOLITAN DEVELOPMENT AUTHORITY
Thalamuthu Natarajan Building, No.1, Gandhi Irwin Road,
Egmore, Chennai - 600 008
Phone : 28414855 Fax: 91-044-28548416
E-mail: mcmda@tn.gov.in
Web site: www.cmdachennai.gov.in

Letter No.Layout-1/0060/2024

Dated:27.11.2024

To
M/s.Ocean Lifespaces India Pvt. Ltd.
Ocean One, MF-1, CIPET Hostel Road,
Thiru-Vi-Ka Industrial Estate, Guindy,
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Sub: CMDA - APU – Layout Division – Proposal for laying out of house sites in the property comprised in S.Nos.723/1, 2, 3 & 769/1 of Madambakkam Village, Tambaram Taluk, Chengalpattu District, Tambaram Corporation Limit – Handing over of the Proposed Road space and PP-1 & 2 sites – Reg.

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Yours faithfully,

J. J. J.
for Member Secretary.

Encl: One copy of Layout plan, a copy of "A4" size sketch along with Gift Deed format for registration purpose. *Hs*
27/11/24

Copy to:

1. **The Commissioner**
Tambaram Corporation,
Tambaram,
Chennai – 600 045.
(along with a copy of layout plan).
2. **The Superintending Engineer,**
Chennai Electricity Distribution Circle South –I,
Tamil Nadu Generation of Electricity and
Distribution Corporation (TANGEDCO)
K.K.Nagar, Chennai – 600 078 (w.o.e.)



Dated 19.11.2024

PROJECT: PROPOSED RESIDENTIAL LAYOUT PROJECT AT MADAMBAKKAM, CHENNAI

SURVEY NO: PHASE 1 - 1 768, PHASE 2 - 723 - 1,2,3, PHASE 2 - 769/1 RECTANGLE

DISPOSAL OF WASTEWATER:

It is to be noted that the proposed development at Madambakkam shall be facilitated as follows in order to ensure the existence of environment, as exists.

Each plot shall be equipped with Bio-septic tanks which had already been approved by reputed government organizations like

1. Greater Chennai Corporation
2. IOCL &
3. NLC

A copy of work order signed by the said organizations are attached for ready references.

FUNCTION OF BIO SEPTIC TANK:

A bio septic tank is an eco-friendly waste management system designed to treat and decompose human waste using anaerobic bacteria. It breaks down organic matter into water, gases, and minimal sludge, significantly reducing environmental pollution. The treated water can be safely discharged into the ground or used for irrigation. It eliminates the need for frequent manual cleaning, ensuring a hygienic solution. Provision of Bio-Septic tanks significantly reduces the impact on the environment with respect to soil pollution and groundwater contamination.

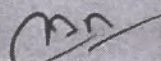
STORMWATER RUNOFF:

It is also to be noted that, in addition to said above, a separate network is planned to take care-off stormwater runoff generated within the development.

ANNEXURE:

1. Letter of acceptance from Greater Chennai Corporation
2. Letter of acceptance from Indian Oil Corporation Limited.
3. Letter of acceptance from Neyveli Lignite Corporation Limited.
4. Bio-Septic Tank Details

Yours Truly,


T. Balasubramanien., B.E (civil), M.E (Environmental), PGDFS.,
CMDA Registered Engineer No: RE/GR-II/2023/01/256
For Balu & Associates



T. BALASUBRAMANIEN
B.E., (Civil), M.E., (Environmental), PGDFS.,
Consultant - Public Health Engineering

Discover the New Standard in Eco-Friendly Sanitation with our FRP Bio Septic Tank

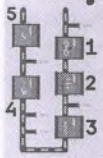
A Modern Solution for Sustainable Waste Management: FRP Bio Septic Tank

Our FRP (Fiber Reinforced Plastic) Bio Septic Tank is an advanced, eco-friendly system designed to transform human and food waste into clean, non-toxic effluent through a natural, biological decomposition process using bacteria to break down waste efficiently, aligning with today's need for sustainable and efficient sewage management.

Why Choose FRP Bio Septic Tanks?

- The FRP Bio Septic Tank is manufactured with high-quality, corrosion-resistant materials, designed to ensure the long-term stability and functionality of your sewage management system.
- Engineered for zero maintenance and reliability, these tanks provide an eco-conscious alternative to traditional septic solutions, benefiting both the user and the environment.





- The main unit in our bio septic tank that has five compartments inside the tank. These compartments are essential for the treatment process, as they help break down waste using bacteria and filter the water progressively.



- Wastewater enters through the inlet, and a vent pipe allows gases to escape, preventing odors and maintaining airflow within the tank.



- **Outlet Usage:**
 - Gardening:** Treated water is suitable for irrigation, providing an eco-friendly way to recycle water.
 - Drainage:** Directs treated water to a drainage system for safe disposal.
 - Soak Pit:** Allows water to filter into the ground, helping replenish groundwater and preventing surface discharge.

Key Features of Our FRP Bio Septic Tank



BENEFITS



1. **Zero Maintenance Cost** - Say goodbye to frequent upkeep costs. With our bio septic tank, there's no need for regular maintenance, as the system is designed for hassle-free performance over its entire lifespan.
2. **No Bad Smell** - The biological process within the tank is odorless, ensuring that your surroundings remain pleasant, clean, and free from unwanted smells.
3. **Corrosion & Fungus Resistant** - FRP materials are inherently resistant to corrosion, rust, and fungal growth. This makes our bio septic tanks highly durable and suitable for various environmental conditions.
4. **Leak-Proof** - With its robust, leak-proof design, our FRP bio septic tank ensures there is no leakage, providing added security and peace of mind.
5. **Lifetime Non-Filling Tank** - Designed with a unique non-filling mechanism, our tank guarantees that it will not reach its capacity, giving you a lifetime solution for waste management.
6. **Eco-Friendly** - Supporting environmental sustainability, our bio septic tank uses bacteria to process waste biologically, reducing pollution and supporting cleaner surroundings.

Industries Benefiting from our Bio Septic Tank Solutions



• **Real Estate and Housing:** Residential complexes, gated communities, and individual homes.



• **Hospitality:** Hotels, resorts, and guesthouses requiring clean and odor-free waste management.



• **Healthcare:** Hospitals, clinics, and nursing homes, where hygiene is crucial.



• **Education:** Schools, colleges, and universities aiming for sustainable waste solutions.



• **Industrial and Manufacturing:** Factories, warehouses, and manufacturing units with specific waste treatment needs.



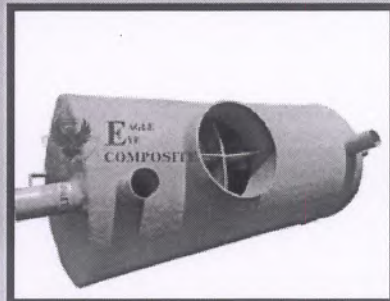
OFFICE • **Commercial Spaces:** Shopping malls, office buildings, and business parks requiring efficient sewage systems.

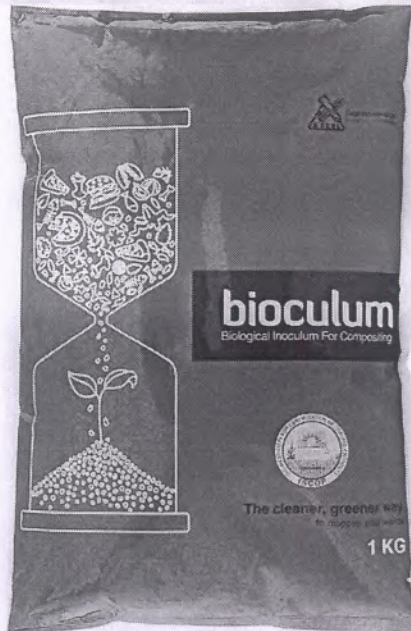


• **Public Sector:** Government buildings, public restrooms, and other municipal facilities.

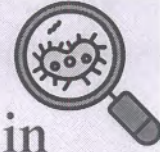


• **Agriculture and Rural Areas:** Farmhouses, rural housing, and agri-business setups where septic systems are required for eco-friendly waste management.





Role of Bacteria in Bio Septic Tanks

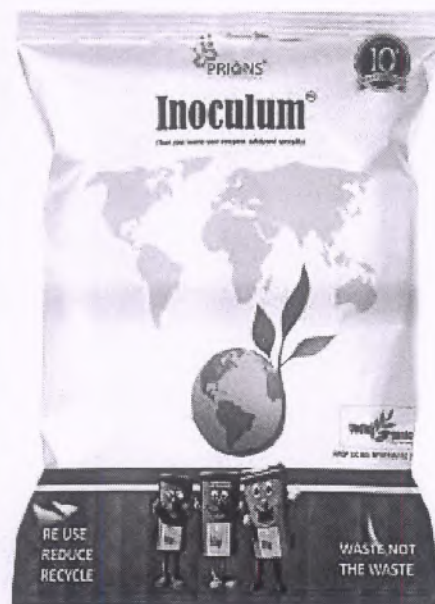


In our bio septic tank, bioculum inoculum bacteria decompose human and food waste into water through five stages of treatment. This bacterial action not only controls odor and reduces harmful pathogens but also ensures maintenance-free operation by effectively breaking down waste consistently.

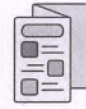
Usage of Bacteria in Bio Septic Tanks



- **Quantity:** 100 grams
- **Periodic Restock:** 3 to 5 years
- If the bio septic tank is not in use for 5-10 days, you should feed the bacteria to keep them active.

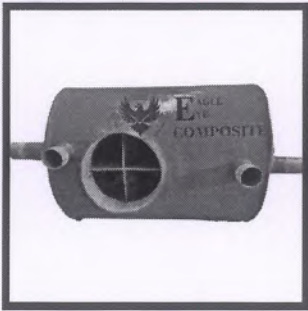


PRODUCT CATALOG



1000 Litre FRP BIO SEPTIC TANK

Diameter: 800mm
Length: 2000mm
Thickness: 5mm
Usage: 4-6 Members



2000 Litre FRP BIO SEPTIC TANK

Diameter: 1000mm
Length: 2600mm
Thickness: 6mm
Usage: 7-12 Members



3000 Litre FRP BIO SEPTIC TANK

Diameter: 1200mm
Length: 2800mm
Thickness: 6mm
Usage: 12-18 Members





SPECIAL OFFER

- **1 Year of Free Maintenance** - Enjoy an entire year of maintenance services on us! We prioritize customer satisfaction and provide this free support to ensure your tank functions smoothly from day one.
- **50-Year Guarantee** - Our FRP bio septic tanks are backed by an impressive 50-year guarantee, reflecting our commitment to quality and durability. This long-term warranty assures you of a reliable, maintenance-free system that will serve you for decades.

LETTER OF ACCEPTANCE

Vendor No.: 11984578	Tender No. SRP16TS059
ONNEA 100, GANGADEESWARAR KOIL STREET PURASAWALKAM CHENNAI-600084 India Tel No. 1 919840479424	Work Order No.: 24992408 Work Order Dt.: 26.01.2017 Work Order Value: INR 330,167.43 Rs. THREE LAC THIRTY THOUSAND ONE HUNDRED SIXTY-SEVEN & PAISE FOURTY-THREE ONLY (excluding taxes)

Subject:

Supply Installation of Pre Fabricated FRP Toilet With Bio Digester Tank and Allied Civil Works at Sevapettai RCP

REF :

- 1) Our tender no. SRP16TS059 / 2016_SRCHN_44313_1
- 2) Your final offer reference letter dated 11.01.2017

Dear Sir,

We are pleased to inform you that your tender for the subject work has been accepted on behalf of Indian Oil Corporation Limited (Pipelines Division), SRPL on the Terms and Conditions stated in tender documents.

SCHEDULE OF RATE :

You will be entitled for remuneration for the work calculated in accordance with the tender documents on the basis of the rates indicated in the Schedule of Rates annexed hereto. Total work order value shall be Rs. 3,49,977.50/- which is inclusive of Service tax @06%. The price shall remain firm during the entire period of the contract.

SECURITY DEPOSIT:

R. Balamurugan
27/01/17
(R. BALAMURUGAN)
DMTS





एन.एल.सी. इंडिया लिमिटेड
NLC INDIA LIMITED
 (Formerly Neyveli Lignite Corporation Ltd.,)
 (भारत सरकार का 'नवरत्न' उद्यम)
 (A "NAVRATNA" GOVERNMENT OF INDIA ENTERPRISE)
 कार्यालय, कार्यपालक निदेशक / खान
 OFFICE OF THE EXECUTIVE DIRECTOR / MINES
 प्रशासनिक कार्यालय, खान-1 एवं 1ए, ब्लॉक-26, नेयवेली-607803
 ADMINISTRATIVE OFFICE, MINE-I&IA, BLOCK-26, NEYVELI-607803
 टेलिफैक्स/TELE FAX: -04142-229322, ई-मेल/ E-mail : dgmtechm1.1a@nlcindia.com



ISO 9001:2008 TGA-ZM-02-06-00
 ISO 14001:2004 TGA-ZM-02-06-60
 OHSAS 18001:2007 CERTIFIED

28.04.2018

Tender No : GM/T/MIA/NAMC/PRD/OTE/A040/17-18

TO
 ONNEAA
 No.11, AE BLOCK, 8th STREET,
 ANNA NAGAR, CHENNAI-600040

Gentlemen,

Sub:- Supply and installation of Five nos. of FRP shelter Bio-Toilet each of with 1100 litres capacity Eco-digester Tank with bacterial inoculum in Mine-IA

REF :- GM/T/MIA/NAMC/PRD/OTE/A040/17-18
 (SAP RFQ No : 80602132)

The tender for the above work is under scrutiny.

In the Bid submitted by you, following are noted:

01. Copy of Partnership Deed and certificate issued by the Registrar of Firm for Firm Registration/ Firm Reconstitution were not enclosed along with the Cover-II (part-II).
02. As per the QUALIFYING REQUIREMENTS, the bidder should have supplied 2 No. FRP material Bio-Toilet with Eco-digester Tank of capacity not less than 1100 litres with bacterial inoculum. The capacity of Eco-digester Tank is not mentioned in the Copy of Work Order dt.09.10.2015 issued by Zonal Officer/Z3, Corporation of Chennai to confirm whether the capacity of Eco-digester Tank is not less than 1100 litres with bacterial inoculum.
03. Work Order dt.09.10.2015 is in the name of M/s. ONNEAA ZEN Toilet.
04. Provident Fund Code Number allotted in favour of his establishment under EPF & Misc. Provisions Act 1952 for QR condition 3.1.1 was not .
05. Self attested print out of the online IT statement indicating Zero tax liabilities for four consecutive years prior to the date of tender opening along with tender documents in Cover-II except for the assessment year 2016-17 was not enclosed in Cover-II.
06. The Party Code was not mentioned in Annexure-I.

In view of the above, you are requested to furnish/clarify the following:

- 01.,, To furnish copy of Partnership Deed and certificate issued by the Registrar of Firm for Firm Registration/ Firm Reconstitution.
- 02.,,To furnish documentary proof such as work order schedule etc., corresponding to Work Order dt.09.10.2015 issued by Zonal Officer/Z3, Corporation of Chennai to confirm whether the capacity of Eco-digester Tank is not less than 1100 litres with bacterial inoculum. If not any

20 other Work Completion Certificate satisfying the QUALIFYING REQUIREMENTS may be furnished.

20

03.,.,To clarify the discrepancy in the name of the Bidder in the Bid and in the Work Order dt.09.10.2015.

04.,.,To furnish Provident Fund Code Number allotted in favour of his establishment under EPF & Misc. Provisions Act 1952.

05.,.,To furnish Self attested print out of online IT statement indicating Zero tax liabilities for four consecutive years prior to the date of tender opening except for the assessment year 2016-17.

06.,.,To furnish PARTY CODE If already registered with NLCIL for e-payment.

Your reply in this regard should reach this office on or before 05.05.2018, failing which your offer is liable for rejection.

This is issued without any commitment on our part.

Your's faithfully,
for NLC INDIA LTD

ACM / CM / TECH./ MINES



ABSTRACT

Rules - Framing of the Tamil Nadu Combined Development and Building Rules, 2019 - Notification - Issued.

MUNICIPAL ADMINISTRATION AND WATER SUPPLY (MA.I) DEPARTMENT

G.O.(Ms) No.18

Dated: 04.02.2019
(Thiruvalluvar Aandu 2050,
Vilambi, Thai - 21)

Read:

1. From the Secretary, MoUD, GOI, D.O.No.K-14011/ 83/2016-UD-II, dated 12.09.2016.
2. From the Member-Secretary, CMDA, letter No.C1/ 20172/2013, dated 09.03.2017 and 02.06.2017.
3. G.O.Ms.No.81, MAWS(MA1) Dept, dated 21.08.2018.
4. From the Principal Secretary/Member-Secretary, CMDA, D.O.Ir.No.C1/14867/2018, dated 24.10.2018.
5. Meeting held on 22.11.2018 to discuss the recommendations of the Committee on the comments from public.
6. From the Principal Secretary/Member-Secretary, CMDA, D.O.Ir.No.C1/14867/2018, dated 29.11.2018.
7. The Public (SC) Department, letter No.C.D No.18 (02/2019), dt.19.01.2019, communicating the Extract of the Minutes the meeting of the Council of Ministers held on 18.01.2019.

ORDER:

There is a need to ensure more efficient and sustainable utilization of scarce land, ensuring availability of land for various purposes to make housing more affordable, ensure effective enforcement of regulations relating to development and building construction and to promote ease of doing business in the State of Tamil Nadu. Therefore, the Government after careful consideration, have decided to revise and re-issue various existing Building Rules under various Acts for Corporations, Municipalities, Town Panchayats and Village Panchayats and Development Rules/Regulations issued under the Tamil Nadu Town & Country Planning Act, 1971 as the Tamil Nadu Combined Development and Building Rules, 2019.

2. The Tamil Nadu Combined Development and Building Rules, 2019 are aimed at simplifying the rules and procedure for approval, for development of layouts and buildings with focus on safety, security and sustainability as also to enhance consistency and transparency. This exercise

is based on a number of studies, reports and International consensus reflected in the United Nations Habitat's New Urban Agenda, which advocate greater urban density and compactness of cities to promote better use of scarce land and the easing of Floor Space Index (FSI) restrictions to enable persons belonging to the Low Income Group to buy houses at affordable prices. Provisions of the National Building Code, 2016 and the Model Building Bye-laws, 2016 have also been incorporated. The Rules cover the provision of barrier free environment for differently abled, elderly, children, Rain Water Harvesting, Re-cycling of Grey Water, Solar Energy Capture, Provision of Closed Circuit Televisions and Regulation of Swimming Pools.

3. Accordingly, the appended Notification will be published in an Extra-Ordinary issue of the Tamil Nadu Government Gazette dated 04.02.2019.

4. This G.O. issues with the concurrence of Housing & Urban Development Department vide its U.O.No.2167/ UD4(3)/2019, dated 01.02.2019.

(BY ORDER OF THE GOVERNOR)

**HARMANDER SINGH
PRINCIPAL SECRETARY TO GOVERNMENT**

To

The Works Manager, Government Central Press, Chennai – 600 079.
The secretary to Governor, Raj Bhavan, Chennai - 600 022.
The Additional Chief Secretary, RD&PR Dept, Chennai – 600 009.
The Principal Secretary, Hg&UD Dept, Chennai – 600 009.
The Member Secretary, Chennai Metropolitan Development Authority, Chennai – 600 008.
The Commissioner, Greater Chennai Corporation, Chennai – 600 003.
The Commissioner of Municipal Administration, Chennai – 600 005
The Director of Town and Country Planning, Chennai – 600 002.
The Director of Town Panchayats, Chennai 600 108.
The Director of Rural Development and Panchayats Raj, Chennai-600 015.

Copy to

The Secretary to Chief Minister, Chennai – 600 009.
The Senior Personal Assistant to Dy.Chief Minister, Chennai – 600 009.
The Sr P.A. to Minister (MA&RD and Impl, Spl, Prgm), Chennai – 600 009.
The Law Department, Chennai – 600 009.
The Hg&UD Dept, Chennai – 600 009.
The RD&PR Dept, Chennai – 600 009.
SF/SC.

// forwarded by order //

R. K. Kosalaya

Section Officer.

Sir,

Sub: CMDA – Tamil Nadu Combined Development and Building Rules, 2019 – Certain guidelines / clarifications – Requested – Reg.

Ref: G.O.Ms.No.18, MAWS Dept. dt.4.2.2019

The Tamil Nadu Combined Development and Building Rules, 2019 (TNCDBR, 2019). Approved in G.O.(Ms).No.18 MAWS Department, dated 04.02.2019 and published in Government Gazette No.43, Extraordinary Part-III, Section 1(a), dated 04.02.2019 has come into operation on 04.02.2019. It has been observed that certain guidelines / clarifications need to be issued on certain rule parameters to facilitate scrutiny of applications for development.

The TNCDBR, 2019 has come into operation on 04.02.2019. It has been observed that certain guidelines / clarifications are required for certain rule provisions for operating them. The guidelines / clarifications suggested against the respective rule provisions is put up below.

Item – I (Rule 27)

Rule No.	Subject	Guidelines / Clarifications		
27 (1)	Requirement for site approval.- (1) Location of Building	Space to be left from water bodies in new layouts		
		Sl.No	Type of water body	Clearance from boundary
		1.	River	15m
		2.	Lakes	3m
		3.	Big Channel	3m
4.	Branch Channel	1m		
In case of existing plots, Building can be constructed as per the prescribed setback.				

Item – II (Rule 35)

Rule No.	Subject	Guidelines / Clarifications		
35 (1) (b)	Planning Parameters for Non High Rise Buildings. (1) All Buildings not exceeding 18.30m. in height,	Sl.No	Height of building	Number of floors
		1.	More than 7m. upto 12m.	Upto GF + 2F or Stilt + 3F subject to a maximum of 12m
		2.	More than 12m. upto 16.0m.	Upto GF + 3F or Stilt + 4F subject to a maximum of 16m

		3.	More than 16m. upto 18.30m.	Upto GF + 4F or Stilt + 5F subject to a maximum of 18.3m
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Item - III (Rule 39)

Rule No.	Subject	Guidelines / Clarifications
39(10) (b) (iii)	an electrical room conforming to the rule 44	rule 44 may be read as rule 46.

Item - IV (Rule 41)

Rule No.	Subject	Guidelines / Clarifications
41(i) Explanation (i)	Reservation of land for community recreational purpose in respect of institutional developments and industrial developments.	Reservation of land for community recreational purpose in respect of institutional developments and industrial developments abutting a public road need not be insisted in order to provide flexibility to the owner.

Necessary orders may be issued at the earliest.

Yours sincerely,

To

Thiru S. Krishnan, I.A.S.,
Principal Secretary to Govt.,
H&UD Dept., Secretariat, Chennai-9.